

(A)

Central Administrative Tribunal  
Principal Bench

O.A. No. 1526 of 2001

New Delhi, dated this the 4th February, 2001

HON'BLE MR. S.R. ADIGE, VICE CHAIRMAN (A)

Shri Chandra Bhan,  
S/o Shri Chhedi Lal,  
R/o 1675, DDA Janta Flats,  
GTB Enclave,  
Nand Nagri,  
Delhi-110093.

.. Applicant

(Applicant in person)

Versus

1. Union of India through  
the Secretary,  
Ministry of Urban Development &  
Poverty Alleviation,  
Nirman Bhawan,  
New Delhi-110011.
2. Director General (Works),  
Central P.W.D.,  
Nirman Bhawan,  
New Delhi-110011.
3. Director of Administration,  
C.P.W.D.,  
Nirman Bhawan,  
New Delhi-110011. .. Respondents

(By Advocate: Mrs. Meenu Mainee)

ORDER (Oral)

S.R. ADIGE, VC (A)

2. Applicant impugns respondents' order dated 28.5.2001 transferring him from DCC-II to Director (P&I), PWD, Delhi Administration.

3. It is not denied that applicant <sup>has</sup> joined the post to which he has been transferred on 27.7.2001. ~~It~~ note that applicant has submitted <sup>a</sup> ~~his~~ representation dated 29.5.2001 to Respondents against his transfer, which still remains undisposed of by Respondents.

(A)

68  
2

4. I dispose of this O.A. with a direction to Respondents to dispose of the aforesaid representation by a detailed, speaking and reasoned order under intimation to applicant in accordance with rules and instructions within one month from the date of receipt of a copy of this order.

5. If any grievance still survives it will be open to applicant to challenge the same in accordance with law, if so advised.

6. The O.A. stands disposed of accordingly.  
No costs.

*S.R. Adige*  
(S.R. Adige)  
Vice Chairman (A)

karthik

2.

(P246/2002 IN  
O.A. 1526/2002

6.6.2002

Present: None for the petitioner came on the  
Second call.

List on 9.7.2002

W.M.  
(M. P. Singh)  
Member(A)

V.L.  
(Smt. Lakshmi Swaminathan)  
Vice Chairman(J)

(ram)

9/7/2002

Present & Applicant In person (Petitioner)

Heard.

Of dismissed in oral order  
dictating in the open court  
order passed separately.

D.B.S

Hansiebt Swaminathan,  
Hansiebt G.S. Tambram (A)

B.S.  
V.C.C.J.

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH

(10)

CP 246/2002 in  
OA 1526/2001

New Delhi this the 9th day of July, 2002

Hon'ble Smt. Lakshmi Swaminathan, Vice Chairman (J)  
Hon'ble Shri Govindan S. Tampi, Member (A )

Shri Chander Bhan,  
S/O Late Shri Chhedi Lal,  
R/O 1675, DDA Janta Flat,  
G.T.B. Enclave (Nand Nagri ),  
Delhi 110093

.. Petitioner

( Present in person )

VERSUS

Union of India through

1. Shri K. Kasal Ram  
Secretary,  
Ministry of Urban Development  
and Poverty Alleviation,  
Nirman Bhawan, New Delhi.

2. Shri Krishan Kumar,  
Director General of Works,  
CPWD, Nirman Bhawan, New Delhi.

.. Respondents

O R D E R (ORAL)

(Hon'ble Smt. Lakshmi Swaminathan, Vice Chairman (J)

We have heard the petitioner, Shri Chander Bhan, who is present in person. He alleges that the order passed by the respondents dated 15.4.2002 in pursuance of the Tribunal's order dated 4.2.2001 in OA 1526/2001 is not correct, as according to him, proper facts have not been taken into consideration. Hence, this CP. We have considered the submissions made by the petitioner together with the aforesaid order of the Tribunal and the order passed by the respondents dated 15.4.2002. ~~but~~ We are unable to agree with the contentions of the petitioner that

8-

11

there has been wilful or contumacious disobedience of the Tribunal's order in the order issued by the respondents dated 15.4.2002 which they have done in compliance of the directions of the Tribunal. As no prima facie case has been made out by the petitioner, CP 247/2002 is dismissed.

(Govindan S.Tampi )  
Member (A)

sk

Lakshmi Swaminathan  
(Smt. Lakshmi Swaminathan)  
Vice Chairman (J)